

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

26

T.C.P No. 175/(MAH)/2017
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

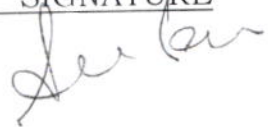
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017

NAME OF THE PARTIES: Anupam Industries Ltd.
V/s.
Hindustan Dorr-Oliver Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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26	M. Anish Parmar	Advocate	
As Respondent Company.			

ORDER

TCP No. 175/I&BP/NCLT/MB/MAH/2017

Petitioner's side is absent. As this Company Petition is against the Corporate Debtor namely Hindustan Dorr-Oliver Ltd. wherein already Interim Resolution Professional has been appointed in CP 596/2017, this petition is hereby dismissed as infructuous with a direction to the Petitioner to place his claim before the IRP appointed in CP 596/2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)